

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE), (a) An Implementation Cell has been set up in the Department of Culture to examine in depth the 168 recommendations made by the Haksar Committee and suggest measures for their implementation. The report of the Committee has been got printed and distributed. Comments of the concerned four institutions, namely, Sangeet Natak Akademi, Sahitya Akademi, Lalit Kala Akademi and the National School of Drama have been called for

(b) and (c) The recommendations are still being examined in the Department of Culture. There has therefore been no expenditure on implementing it nor does the question of not implementing any recommendation arise at this stage.

(d) Apart from setting up of the High Powered Committee by the Government of India in 1988, the National School of Drama had, on its own, constituted a High Level Committee under the Chairmanship of Shri Girish Karnad in 1989 to look into the academic functioning and other related matters of the School. This Committee made recommendations on admissions, examinations, syllabus, and training of the faculty, which are being implemented. The Committee also suggested a study of the administrative structure of the School by M/s Tata Consultancy Services. This study by the consultants has been completed in December 1990.

[English]

**Compilation of Data by Anthropological Survey of India on 'People of India Project'**

\*91 SHRI PARASRAM  
BHARDWAJ  
SHRI HARISH PAL

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state

(a) whether the Anthropological Survey of India has recently compiled data on 'People of India Project' to generate a brief descriptive anthropological profile of all communities in the country,

(b) if so, whether they have sought assistance from the Tribal Research Institutions also, and

(c) if so, the details of communities identified State-wise and population-wise?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE) (a) Yes, Sir

(b) Yes, Sir

(c) The tentative number of communities arranged state-wise is given in the attached Statement. The Anthropological Survey of India, however, is processing the computer data further for a final picture. No population-wise picture is available as no census count was made under this project and no population data generated.

**STATEMENT**

<i>Sl No</i>	<i>State/Union Territories</i>	<i>No of Communities</i>
1	2	3
1	Andhra Pradesh	317
2	Arunachal Pradesh	64

<i>Sl. No.</i>	<i>State/Union Territories</i>	<i>No. of Communities</i>
1	2	3
3.	Assam	110
4.	Bihar	261
5.	Goa	34
6.	Gujarat	255
7.	Haryana	77
8.	Himachal Pradesh	104
9.	Jammu & Kashmir	106
10.	Karnataka	253
11.	Kerala	224
12.	Madhya Pradesh	339
13.	Maharashtra	298
14.	Manipur	27
15.	Meghalaya	21
16.	Mizoram	16
17.	Nagaland	25
18.	Orissa	277
19.	Punjab	85
20.	Rajasthan	252
21.	Sikkim	26
22.	Tamil Nadu	304
23.	Tripura	77
24.	Uttar Pradesh	298

<i>Sl. No.</i>	<i>State/Union Territories</i>	<i>No. of Communities</i>
1	2	3
25.	West Bengal	200
26.	Andaman and Nicobar Islands	21
27.	Chandigarh	42
28.	Dadra and Nagar Haveli	13
29.	Daman and Diu	27
30.	Delhi	143
31.	Lakshadweep	7
32.	Pondicherry	67
		4370

**Speedy Redressal of Consumers complaints**

\*92. SHRISHANKERSINH VAGHELA:  
Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether there has been an undue delay in disposal of cases by the District Consumer Disputes Redressal Forum, Delhi, as reported in "The Times of India" dated 3 December, 1990 under the caption "Time stands still for consumers";

(b) if so, the details thereof;

(c) whether the Government propose to constitute redressal forums according to the workload so that justice is not delayed, and

(d) the number of pending cases at

State-level, in other States?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI RAO BIRENDER SINGH):  
(a) and (b). According to Delhi Administration, some-times delays occur because parties prefer to present their cases through representatives and lawyers and sometimes because of issues involved. The number of cases pending in the Delhi District Forum, as on 24.12.1990 is 1,550

(c) According to Section 9(a) of the Consumer Protection Act States/UTs are required to set up a single district forum in each district.

(d) As per information received so far, the number of cases pending in state Commissions in different States/UTs are as follows.